

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT
CHENNAI**

ORIGINAL APPLICATION NO. 97 OF 2022

BETWEEN:

Dr.M.S. Tejashwari
D/o Late Sri. M.Sathyanaarayana Reddy
R/o H. No: 3-16-668/ A, Trimulgherry 'X' Roads
Secunderabad - 500015; Telangana.
Email Id-mstejashwari@gmail.com
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... Applicant

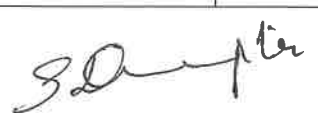
AND

1. The Union of India
Rep by its Secretary,
Ministry of Defence,
North Block,
New Delhi 110001
Email Id-defsecy@nic.in
Telephone No. +91 1123012380, 1123011976
Fax: +91 1123010044 & 5 others

... Respondents

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M/s. T. HEMALATHA & S.DEEPIKA
ADVOCATES FOR APPLICANT

PLACE: CHENNAI

DATE: 30.06.2025

CHRONOLOGICAL ORDER OF EVENTS FROM 2024 - 2025

YEAR / MONTH	NGT ORDER / REPORT FILED/ EMAILS / OTHERS	WORK DETAILS	REMARKS	ANNEXURES
2024 / MARCH	Hon'ble NGT ORDER - Dated 07.03.24			
	Para 6. Let the HMWSSB, TSPCB and also the Cantonment Board file an additional action plan report in this regard at the earliest. In the meanwhile, we direct the TSPCB to take stock of the situation, remove the sewage by tanker and treat them in the nearest facility.	No work executed as on the date of sending the notice and Form V to TSPCB 47 days lapsed*** from the date of passing of Hon'ble NGT order.	TSPCB (R-3) was not complying with Hon'ble NGT ORDER - Dated 07.03.24 as such notice and Form V was sent to TSPCB (R-3)	1. 28.03.2024 Adv Ranganathan sir notice to TSPCB
	7. Post the matter on 30.04.2024.		No explanation was given why for the past 47 days no sewage was lifted in their report dated 29.04.2024 and	
	28.03.2024 Sri. Adv R. Ranganathan Applicant's council legal notice to TSPCB to comply with Hon'ble NGT order		No mention of Form V notice in R3 report submitted on 23.04.2024 and why the petitioner had to send the form V notice?	
			why the work was started from 24.04.2024 just before the hearing of Hon'ble NGT hearing on date 30.04.2024.	
2024 / APRIL	20.04.2024 FORM V sent by Applicants legal counsel to TSPCB and others with postal receipts			2. 20.04.2024 FORM V sent to TSPCB and others and others with postal receipts.
	On receipt of Form V notice: on 23.04.2024 TSPCB (R3) email to the petitioner seeking permission to remove the sewage from 24.04.2024 to 26.04.2024	Sewage water entering into the applicant's land and into the well removal through tankers	Only the sewage entering into the petitioner land and into the fresh water agricultural well was removed in part and not from the already accumulated sewage and sludge in the well	3. TSPCB (R3) email dated 23.04.2024 to the petitioner seeking permission to remove the sewage from 24.04.2024 to 26.04.2024 and applicants reply dated 24.04.2024
	29.04.2024 TSPCB -R3 Report submitted and NGT order dated 30.04.2024			
	Para 2.			
	❖ The TSPCB also observed that the sump for collection of the sewage is completed at the North-East corner of the applicant's land and the works relating to laying of the pipeline for diversion of the sewage entering into the applicant's land are under progress.			
	❖ In the meanwhile, the TSPCB has taken up the			

	task of lifting the sewage from outside and also inside of the applicant's land through tankers and the same is sent to the nearby STP of HMWSSB located at Safilguda for treatment. ❖ The lifting of sewage is being done on a daily basis with the logistic support provided by the SCB. The sewage is lifted every day by one tanker from outside and one tanker from inside the applicant's land and moved to the nearby STP. ❖ Till now, 18 KL of sewage has been removed from outside the applicant's land and 15 KL of sewage from the premises of the applicant's land. They also attached the photographs as proof of the same. 3. The learned counsel appearing for the applicant would complain that despite the efforts taken by the authorities as reported above, the sewage continues to flow into their land. 4. In reply, the learned counsel appearing for the SCB states that though it is correct that still the flow is there, the same would be controlled in a day or two. 5. We only direct the Telangana SPCB to complete the clearing of the sewage within the premises of the applicant at the earliest, after which, they can assess the cost of remediation of the land, as the sewage has been collected in the applicant's premises fairly long time. 6. Let the HMWSSB state whether any action has been taken against the SCB for not treating the sewage properly till such time the applicant had knocked the doors of this Tribunal. 7. The Telangana SPCB is also directed to assess the environmental compensation payable as well as the remediation cost which should be submitted before the date of next hearing. 12.07.2024		
2024 MAY		Sewage water entering into the applicant's land and into the well removal into the fresh water	Only the sewage entering into the petitioner land and the fresh water

		through tankers.	agricultural well was removed in part and not from the already accumulated sewage and sludge in the well	
2024 JUNE	01.06.2024 Water Analysis Report By The Institute Of Health Systems – Laboratory of the Applicant's well.	Sewage water entering into the applicant's land and into the well removal through tankers.	Only the sewage entering into the petitioner land and into the fresh water agricultural well was removed in part and not from the already accumulated sewage and sludge in the well Excess of ammonia nitrogen and the presence of thermos tolerant coliforms and E. coli indicates continuing sewage inflows to open well. Increased turbidity and hardness and calcium are higher. The water is unfit for human consumption.	4. 01.06.2024 Water Analysis Report By The Institute Of Health Systems – Laboratory of the Petitioner's well. 5. Photoprints of June 2024 showing sewage entering into applicant's land and well from outside as no tanker was lifting the sewage from outside filling the well
2024 JULY	07.07.2024 Sri. Adv R. Ranganathan Applicant's counsel legal notice to TSPCB and others with postal receipts		Stopped the work of removal through tankers.	6. 07.07.2024 Sri. Adv R. Ranganathan Applicant's counsel legal notice to TSPCB and others with postal receipts.
	Hon'ble NGT hearing on 12.07.2024 Matter stands adjourned to 23.08.2024			7. 18.07.2024 TSPCB Gmail to applicant Removal of sewage water from the open well located in the premises by employing electric pump and

			applicants reply
	18.07.2024 TSPCB email to the petitioner seeking permission to employ electric motor pumps	19th and 20th July only 2 days old motor pump was employed.	
2024 AUG		Work executed by TSPCB 01st Aug 2electric old motor pumps 02nd Aug left in the afternoon = 1 ½ day 06th Aug = 1 tanker 09th Aug = 1 tanker	
	19.08.2024TSPCB reply to Adv Ranganathan sir notice sent on 07.07.24		
	NGT ORDER 1. The reports of the Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) and Telangana State Pollution Control Board (TGPCB) are filed. 2. It is stated by the 2nd Respondent that the report has been filed, which is not before us. Let the same be verified and place it in the bundle. 3. Post the matter on 23.09.2024 .		
2024 SEP	NGT ORDER: on 23.09.2024 Post the matter on 29.11.2024.	20th sep one motor pump employed worked on 21st, 22nd 23rd sep = 4 days.	
2024 OCT		No work executed by TSPCB in the month of OCTOBER	-Nil-
2024 NOV	04.11.2024 Petitioner email to TSPCB to comply with Hon'ble NGT order 05.11.2024 officials claiming to be from NEERI office conducting drone survey of the site without any intimation to the applicant. 08.11.2024 Form V notice sent to TSPCB	Work executed by TSPCB: starting 19th of Nov 19th Nov one motor pump employed till 28th Nov = 09 days 29th Nov work stopped and	8. 04.11.2024 Petitioner email to TSPCB to comply with Hon'ble NGT order . 8a. photo printout showing officials claiming to be from

	20.11.2024 Petitioner email to TSPCB how it intends to execute the work and 21.11.2024 TSPCB reply to the petitioner's email dated 20.11.24 29.11.2024 Hon'ble NGT hearing / order: Para 5. The learned counsel appearing for the Telangana State Pollution Control Board (TGPCB) would state that regarding the remediation, they have approached the NEERI. However, they have not responded.	pump removed and no work executed till now.	05.11.2024 officials claiming to be from NEERI office conducting drone survey of the site without any intimation to the applicant which contradicts TSPCB R-3 submissions before the Hon'ble NGT.	NEERI conducting drone survey of the site on 05.11.24 without any intimation to the applicant. 9. 08.11.2024 Form V notice sent to TSPCB by applicants advocate 10. 20.11.2024 Petitioner email to TSPCB how it intends to execute the work and 21.11.2024 TSPCB reply to the petitioner's email dated 20.11.24	NEERI office
2024 DEC		No work executed		-----	
2025JAN	03.01.2025 TSPCB(R3) email to the petitioner regarding NEERI visit / Inspection of the site on 06.01.2025 06.01.2025 NEERI officials with TSPCB along with petitioner on 06.01.2025. 19.01.2025 Water Analysis Report By The Institute Of Health Systems – Laboratory of the	No work executed	Excess of ammonia nitrogen and the presence of thermos tolerant coliforms and E. coli indicates continuing sewage inflows to open well. Increased turbidity and hardness and calcium are higher. The water is unfit for human consumption.	11. TSPCB email to the petitioner dated 03.01.2025 regarding NEERI visit / Inspection of the petitioner's land on 06.01.2025 12. 19.01.2025 Water Analysis Report By The Institute Of Health Systems – Laboratory of the Petitioner's well.	

			This finding contradicts TSPCB submissions in their reports. In case of rains the turbidity etc would have been diluted.	
2025 FEB	Blue energy build private limited Dated : 08.02.2025 PRO-000025 Restoration of open well (NGT -SZ Chennai: OA. No 97/2022) near north east corner of client's land in Sy. No 06-99 (Part) Trimulgherry village. A Special focus on rejuvenation to original state.			13. Blue energy build private limited Dated : 08.02.2025 PRO-000025 Restoration of open well (NGT -SZ Chennai: OA. No 97/2022) near north east corner of clients land in Sy. No 06-99 (Part) Trimulgherry village. A Special focus on rejuvenation to original state. Quotation estimate to the petitioner.

YEAR / MONTH	NGT ORDER / REPORT FILED/ EMAILS / OTHERS	REMARKS	ANNEXURES
2024- 2025	PHOTOS, VIDEOS, CCTV FOOTAGE showing garbage being dumped into Applicants land on the northern side, northeastern side and eastern side	TSPCB (R-3) till to date not initiate action against the SCB Respondent R2	14. PHOTOS, VIDEOS, CCTV FOOTAGE available

Dated at Chennai this 30th day of June 2025



Counsel for Applicant

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... Applicant

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THROUGH

T.HEMALATHA & S.DEEPIKA

COUNSEL FOR APPLICANT